

Sixteenth Loksabha

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Title: Regarding implementation of Forest Conservation Act, 1980.

ADV. JOICE GEORGE (IDUKKI): The Scheduled Caste and Scheduled Tribe people are being deprived of their rights due to various reasons including the lack of clarity in rules, regulations and procedures for implementing programmes meant for them. The interstate migration of SC people after 1950 is still continuing as a grey area which resulted in denial of rights conferred over them including benefits of education and protection against atrocities. Similarly the programmes and projects meant for the tribal people are also in jeopardy due to indiscriminate exercise of power by various departments mostly the forest and wildlife. The establishment of road connectivity, electric line and improvement of tribal habitats are being obstructed by the forest officials citing lame excuses under the pretext of implementing Forest Conservation Act 1980. The forest right act is also being misinterpreted and misused to their disadvantage. Therefore, the urgent intervention of the Government is requested to solve the above.

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